

(c) and (d). the details of the proposals are given in the Statement attached. Based on the priorities indicated by the concerned administrative Ministries/Departments, the proposals were examined. Owing to constraint of funds indicated by UNDP for Country programme-IV, only the proposal of the Government of Orissa for "Development of Gem Stone Resources" approved for UNDP assistance under Country Programme-III could be made operational under Country Programme-IV.

STATEMENT

List of projects proposed by Orissa Government for Country Programme -IV of UNDP

1. Pilot Plant for producing vanadium pentoxide from vanadium bearing titaniferous magnetites deposits of Mayurbhan, District in Orissa (UNDP input of \$ 0.80 Million).
2. Production of ferro nickel by modifying 6.5 MVA stage furnace at ferro chrome plant (UNDP input of \$ 20.0 Million)
3. Electric steel making with 100% sponge charge (0-20mm) using power generated from waste gas & coal fines/char from a coal based sponge iron plants (UNDP input of \$ 12.0 Million).
4. Experimental demonstration unit for electrometallurgical production of aluminium silicon alloys from aluminosilicates (UNDP input of \$ 8.0 million)
5. Common facility centre for Electronics (UNDP input of \$ 1.73 Million)
6. Production of chrome ore from

deeper horizons in Sukinda valley with appropriate environmental protection measures (UNDP input of \$ 0.52 Million).

7. Evaluation preservation & Improvement of performance potentiality in Parlakhemundi buffaloes of Orissa (UNDP input not indicated).

House Stuffing Facility to Shippers at Cochin Port

7602. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) whether there is any proposal to provide house stuffing facility to Shippers at Cochin Port;

(b) if not, the reasons therefor; and

(c) whether other major ports are providing such facility to shippers?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Facility for house stuffing of containers for export is not being allowed at Cochin port due to paucity of Customs staff.

(c) Other major ports are providing such facility to shippers on selective basis. The house stuffing of export containers, is however, done only under the supervision of Customs staff.

India in Super 301 List

7603. SHRI M.M. PALLAM RAJU:
SHRI MADHAVRAO SCINDIA:
SHRI Y.S. RAJA SEKHAR REDDY:

Will the Minister of COMMERCE be pleased to state:

(a) the reasons mentioned by the United States for naming India under the list of countries mentioned under the 'Super 301';

(b) the counter arguments made by India for presenting our case; and

(c) the current effort being made by India in this regard and the reactions of the U.S. Government so far?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU):

(a) The reasons mentioned by the US Government in naming India under 'Super 301; are that trade related investment measures in India and the closure of India's insurance market to foreign insurance companies, 'burden or restrict US commerce.

(b) We have refused to negotiate with the US Government under threat of retaliation. We have explained the rationale of our policies and practices on investment and insurance. We have pointed out that we are under no international treaty obligations in these areas and that we are free to pursue policies to address our development objectives.

(c) Our strategy has been to generate the pressure of international public opinion to deter the USA from pursuing the path of unilateralism. With this end in view we have raised the matter in various international fora including the GATT bodies. India's stand has received wide support and the US action has been criticised by both developed and developing countries. There has been no change in the US position so far.

Declaration of Karwar Port as Customs Port

7604. SHRI H.C. SRIKANTIAH:
SHRI C.P. MUDALAGIRI-
YAPPA:

**SHRI M.V. CHAN-
DRASHEKARA MUR-
THY:**

Will the Minister of FINANCE be pleased to state:

(a) whether the Karnataka Government has requested Union Government to declare Kawar Port as a Customs Port; and

(b) if so, the reaction of Union Government thereto and the time by which it will be declared as a Customs Port?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Karwar Port in the State of Karnataka had already been declared as a Customs Port for imports and exports of selected commodities. Request has been received from the Karnataka Government for allowing imports and exports of additional commodities through Karwar Port. This has been examined and a decision has been taken to allow more items which are of immediate need to the trade and industry.

Rationalisation of Pay Scales of Electronic Data Processing Posts

7605. SHRI RAM DAS SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether any Committee was constituted as per the recommendation of Fourth Pay Commission to go into the question of rationalisation of Pay Scales of Electronic Data Processing Posts with effect from 1 January, 1986;

(b) if so, whether the Committee has submitted its reports to Government;

(c) if so, the recommendations thereof; and

(d) whether Government have accepted